

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT - II

Item No. 313
(IB)-1164(ND)2019
IA/2351/2020 IA/4236/2020

IN THE MATTER OF:

M/s. Punjabi Accessories Pvt. Ltd.

Applicant/Petitioner

Versus

M/s. Kredo Beauty Pvt. Ltd.

...Respondent

SECTION: 9 of IBC, 2016

Order Delivered on 04.11.2020

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Nitin Mishra & Adv. Arun Sharma for R1 & R2
Adv. Vinod Chaurasia for RP, CA Ravi Bansal RP

ORDER

IA-2351/2020: Counsel Mr. Arun Sharma, appeared on behalf of the Respondents No. 2 & 3. None appeared on behalf of the Respondent No.1. From perusal of the record, we notice that there is a specific prayer against the R-1, therefore in our considered view, the presence of R-1 is necessary. Since even after receiving the notice, the R-1 has failed to appear, the registry is directed to issue a show-cause notice to the Director of the R-1 company as to why the contempt proceedings should not be initiated against the Director of R-1 company. The Director of the R-1 Company is directed to appear in person on the next date of hearing along with his explanation.

The Ld. counsel appearing on behalf of the Petitioner is requested to communicate this order by all modes including on the email-id of R-1.


List the case on 25th November, 2020.

IA-4236/2020: RP Mr. Ravi Bansal along with his counsel appeared and sought time to file a supplementary affidavit to bring on record the modified Resolution of the CoC.

List the case on 25th November, 2020. In the meantime, the RP is directed file the modified Resolution of COC.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)